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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

QA No. 260/92 MP 2273/92 .. Date of decision: 21.10.92
Sh. Maharaj Singh .. Applicant
Sh. V.P.Sharma .. Counsel for the respondents
Versus
Union of India .. Respondents
Ms. Sumita Rao .. Counsel for the respondents.

CORAM

Hon'ble Sh. P.K. Kartha, Vice Chairman (J)
Hon'ble Sh. B.N.Dhondiyal, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGEMENT (Oral)

(Delivered by Hon'ble Sh.P.K.Kartha, V.C.(J).

Heard the learned counsel for both parties. The learned counsel for the applicant states that he does not wish to pursue with the present application and seeks permission to withdraw it. The application is, accordingly, dismissed as withdrawn with the liberty to the applicant to file fresh application, if he so *desires for advised. 2*

B.N. Dhondiyal
(B.N.Dhondiyal)

Member(A)

P.K. Kartha
(P.K.Kartha)
Vice Chairman(J)